



2026:AHC:42709-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2497 of 2026

Phoolmati

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shivam Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) To issue a writ, order or direction in the nature of mandamus commanding the respondent nos.2 and 3 for fair and speedy investigation of Case Crime No. 0640 of 2025, under Sections 305(a), 351(3) of B.N.S. and Section 66D of Information Technology (Amendment) Act, 2008, Police Station Noida Sector-39, District Commissionerate Gautam Budh Nagar and also to conclude the investigation within stipulated period so that it would reach to its logical end.

(ii) To issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

(iii) To award cost of the petition."

3. Learned counsel for the petitioner has submitted that in the instant case, petitioner is the first informant and she had registered the impugned F.I.R. on 19.12.2025, however, the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application

before the respondent no.2- Commissioner of Police, Greater Noida (Commissionerate Gautam Budh Nagar, highlighting her grievance and seeking fair and impartial investigation. If such an application is moved by the petitioner, respondent no.2 Commissioner of Police, Greater Noida (Commissionerate Gautam Budh Nagar, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of.**

February 25, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)